

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/82-ALC4/2010 MEETING DATE : 08.06.2010

The Meeting No.10/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 08.06.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No.B-102	M/S H.J. Arochem Pvt. Ltd.
Norms Committee Meeting No.10/11	F.No.01/82/162/543/AM10
Meeting Date: 08.06.2010	RA F.No.08/24/040/00126/AM10
Adv.Lic.No.0810082852 dated 14.09.2009	
Committee considered the case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with representative of Technical authority present in the meeting decided to revise norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-	

Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import
Diphenyl Oxide	1 Kg.	1.	Phenol	0.4495 Kg.
		2	Monochloro Benzene	0.9888 Kg.
		3	Caustic Soda Flakes	0.4245 Kg.
		4	Cuperos Oxide	0.0049 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-103	M/S Grand OrganicPvt. Ltd.
Norms Committee Meeting No.10/11	F.No.01/82/50/1825/AM07
Meeting Date: 08.06.2010	RA F.No. 17/24/040/00084/AM07
Adv.Lic.No.1710001580 dated 15.03.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information from the firm:-	

1. Chemical name of the export product.
2. Detailed calculation to arrive at the norms applied for.

Accordingly, case was deferred for 03.08.2010.

Case No.B-104	M/S Cipla Ltd.			
Norms Committee Meeting No.10/11	F.No.01/82/162/219/AM11			
Meeting Date: 08.06.2010	RA F.No.03/94/040/2548/AM04			
Adv.Lic.No.0310258442 dated 15.03.2004				
Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 29.12.2004 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tetracip 10% Oral Powder (Pack size 500 gms)	1 pack	1.	Tetramisole Hydrochloride	50.50 gm.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-105	M/S Cipla Ltd.			
Norms Committee Meeting No.10/11	F.No.01/82/50/175/AM08			
Meeting Date: 08.06.2010	RA F.No.03/94/040/571/AM08			
Adv.Lic.No.0310441556 dated 31.08.2007				
Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 09.06.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine and Zidovudine tablet (containing lamivudine 150 mg and zidovudine USP 300 mg.)		1.	3'-Azido-3'-deoxy-5'-O-trityl thymidine [Trityl Azido Compound (TAZC)]	2.38 kg/kg of Zidovudine
Zidovudine = 306 mg/tablet				
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-106		M/S Strides Arcolabs Ltd.		
Norms Committee Meeting No.10/11		F.No.01/82/162/727/AM10		

Meeting Date: 08.06.2010	RA F.No.07/24/040/405/AM00
Adv.Lic.No.0710001925 dated 02.11.1999	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 07.06.2010, decided to call for the following information from the firm. 1. Details of manufacturing process with chemical equation, molecular formula and molecular weight. 2. Yield obtained in each step. 3. Detailed calculation on arriving out the norms as applied for. Accordingly, case was deferred for 03.08.2010.	

Case No.B-107	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.10/11	F.No.01/82/50/976/AM07
Meeting Date: 08.06.2010	RA F.No.09/24/040/352/AM07
Adv.Lic.No.0910028523 dated 05.12.2006	
Committee decided to call the firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.	

Case No.B-108	M/S Shirdi Chemicals Pvt. Ltd.
Norms Committee Meeting No.10/11	F.No.01/82/162/1668/AM09
Meeting Date: 08.06.2010	RA F.No.03/95/040/00011/AM10
Adv.Lic.No.0310508181dated 19.02.2009 Adv.Lic.No.0310495847dated 28.11.2008 Adv.Lic.No.0310505059dated 03.02.2009 Adv.Lic.No.0310496757dated 05.12.2008 Adv.Lic.No.0310499973 dated 26.12.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 07.06.2010, decided to amend the description of export product to read as "DMBPC or 4,4 Cyclohexylidene bis (2-methylphenol) or Dimethylbisphenolcyclohexane" without any other change in the earlier decisions of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No. A-17	M/S Intas Pharma Ltd.
Norms Committee Meeting No.10/11	F.No.01/82/162/205/AM10
Meeting Date: 08.06.2010	RA F.No.08/24/040/00007/AM10
Adv.Lic.No.0810079232 dated 09.04.2009	
Committee considered case as per agenda and observed that the firm was requested to furnish the copy of Master Batch Formula, but they have furnished the copy of Master Batch Record. It was, therefore, decided to call for again the copy of Master Batch Formula from firm. Accordingly, case was deferred for 03.08.2010.	

Case No. C-11	M/S Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.10/11	F.No.01/82/162/00020/AM10
Meeting Date: 08.06.2010	
Committee considered case as per agenda and decided to call for details of advance licences obtained under para 4.7 of HBP for the export product Enamber/Kephalis/Tetrambrone from the firm. Accordingly, case was deferred for 03.08.2010.	

1	Case No.:2/21/83-ALC1/2006	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Rejected
	HQ File :01/83/050/00349/AM07/	RLA File :03/95/040/00266/AM07/	Lic.No/Date:0310387634 29.06.2006	
	Decision : The committee noted that the firm has not furnished information w.r.t. D/L already issued and has also not attended PH and therefore, decided to reject the case. RA may take action accordingly.			

2	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:27.07.2010
	Decision : The case was deferred for 4 weeks as the firm has been called for PH on 27.07.2010.			

3	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:03.08.2010
	Decision : The committee decided to ask the firm to clarify as to how the product falls under chapter 30 and also to remind DC(MSME) for expediting their comments, through a D.O letter from chairman NC-3.			

4	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:06.07.2010
	Decision : It was decided to request Shri A.K. Aggarwal, Department of C&PC to give their comments on immediate basis, as the case is pending for long time. The case was deferred for 06.07.2010.			

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5	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Defered
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date: 13.07.2010
	Decision :Committee decided to defer case for 13.07.2010 for comments of DC (MSME) and decided to remind DC(MSME) through a D.O. from Chairman NC-3.			

6	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Defered
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date: 13.07.2010
	Decision :Committee decided to defer case for 13.07.2010 for comments of DC (MSME) and decided to remind DC(MSME) through a D.O. from Chairman NC-3			

7	Case No.:13/43/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved									
	HQ File :01/82/050/01522/AM09/	RLA File :31/24/040/00273/AM09/	Lic.No/Date:3110036930 07.01.2009	Defer Date:									
	Decision : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/376/2009-PI (Norms) dated 07.06.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table> <tr> <td>Export Product</td><td>Export Qty.</td><td>Sl. No.</td><td>Import Item</td><td>Qty. allowed</td></tr> <tr> <td>2,6-Pipecoloxylidide (ROPI II)</td><td>1 Kg</td><td>1</td><td>L-Pipecolic Acid</td><td>1.03 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed	2,6-Pipecoloxylidide (ROPI II)	1 Kg	1	L-Pipecolic Acid
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed									
2,6-Pipecoloxylidide (ROPI II)	1 Kg	1	L-Pipecolic Acid	1.03 kg									

8	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Defered
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date: 13.07.2010
	Decision :Committee decided to defer case for 13.07.2010 for comments of DC (MSME) and decided to remind DC(MSME) through a D.O. from Chairman NC-3.			

	1,3-Diethyl-5-Methyl-Benzene)				
	RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:27.07.2010
	Decision : The case was deferred for 4 weeks as the firm has been called for PH on 27.07.2010.			

14	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:06.07.2010
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Master Batch Formula, but they have furnished the copy of Master Batch Record. It was, therefore, decided to call the firm for personal hearing alongwith the copy of Master Batch Formula on 27.07.2010. Accordingly, case was deferred for 27.07.2010.			

15	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved
	HQ File :01/82/050/00023/AM10/	RLA File :52/24/040/00032/AM09/	Lic.No/Date:5210026130 15.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2005-Ch.II dated 22.01.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	2-Amino 4 Trifluoro Methyl 4 Chloro Diphenyl Ether	1 Kg.	1.	4 Chloro Benzo Trifluoride
			2.	Para Chloro Phenol
				Qty. allowed
				1.418 kg
				0.804 kg
	RA concerned may take further necessary action as per above decision of NC.			

16	Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009	Defer Date:13.07.2010

Decision :Committee considered case as per agenda and decided to call from the firm Production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.07.2010.

17	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:03.08.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010, observed that the firm has applied 2% wastage and 2% overage and have applied 41.416 kgs against import of 1 lakh capsules and hence the norms applied by firm are not in line with the DML furnished by them. It was, therefore, decided to seek clarification from firm. Accordingly, case was deferred for 03.08.2010.			

18	Case No.:19/6/82-ALC4/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00166/AM11/	RLA File :30/24/040/00008/AM10/	Lic.No/Date:3010061426 02.06.2009	Defer Date:03.08.2010
	Decision :Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			

19	Case No.:16/6/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00163/AM11/	RLA File :34/24/040/00037/AM10/	Lic.No/Date:3410024380 05.06.2009	Defer Date:03.08.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			

20

Case No.:4/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved
HQ File :01/82/050/00278/AM10/	RLA File :03/94/040/00978/AM09/	Lic.No/Date:0310523220 09.06.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2009-Ch.II dated 08.06.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Corrosion Inhibitor, Trade Name-DA 2206/YS DA 2206 (Containing 10% of Cyclohexylamine, 10% of	1 Kg.	1.	Cyclohexylamine	0.100 kg
		2.	Methoxy Propylamine (FCOPA-M)	0.100 kg
		3.	Mono Ethanol Amine (99% Minium)	0.700 kg

	Methoxy Propylamine and 70% of Mono Ethanol Amine)			
	RA concerned may take further necessary action as per above decision of NC.			

21	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:03.08.2010
	Decision :Committee decided to defer case for 03.08.2010 for comments of Department of Pharmaceuticals.			

22

Case No.:35/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00225/AM10/	RLA File :03/94/040/00193/AM10/	Lic.No/Date:0310524761 18.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI-(Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxynitrile	1 Kg.	1.	Lyophilised Enzyme Powder (CDX403)	0.012 kg
		2.	Ethyl 4 Chloro Aceto Acetate	1.039 kg
		3.	D-Glucose (Dextrose)	0.451 kg
		4.	Lyophilised Enzyme Powder (CDX014)	0.005 kg
		5.	Lyophilised Enzyme Powder (CDX-901)	0.004 kg
		6.	NNADP-SP B-Nicotinamide-Adenine Dinucleotide Phosphate Oxidized Form, Monosodium M Salt (B-NADP+,B-Tan+,Coenzyme-II)	0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:20.07.2010
	Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 20.07.2010.			

24	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:20.07.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/300/2009-PI (Norms) dated 11.05.2010, decided to call for the following information from the firm:- 1. Complete and balanced chemical reactions for each step of manufacturing process indicating molecular weight of each reactant & output material, % yield on molar basis etc. 2. Material balance for entire Process. 3. Requirement & recovery of solvent at each step. Accordingly, case was deferred for 20.07.2010.			

25	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved																											
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/273/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Cefixime Trihydrate</td><td rowspan="7">1 Kg.</td><td>1.</td><td>7-Amino 3-Vinyl Cephalosporanic acid (AVCA)</td><td>0.582 kgA</td></tr> <tr> <td>2.</td><td>Acticarbon (TEA)</td><td>0.100 kg</td></tr> <tr> <td>3.</td><td>Acetone</td><td>2.528 kg</td></tr> <tr> <td>4.</td><td>2-Mercaptobenzothiazoyl-(Z)-2-(2-aminothiazole-4-yl)-2-(methoxycarbonylmethoxyimino acetate (MICA Easter)</td><td>0.82 kg</td></tr> <tr> <td>5.</td><td>Triethylamine (TEA)</td><td>0.30 kg</td></tr> <tr> <td>6.</td><td>Ethyl Acetate</td><td>0.157 kg</td></tr> <tr> <td>7.</td><td>Methylene Chloride</td><td>4.818 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefixime Trihydrate	1 Kg.	1.	7-Amino 3-Vinyl Cephalosporanic acid (AVCA)	0.582 kgA	2.	Acticarbon (TEA)	0.100 kg	3.	Acetone	2.528 kg	4.	2-Mercaptobenzothiazoyl-(Z)-2-(2-aminothiazole-4-yl)-2-(methoxycarbonylmethoxyimino acetate (MICA Easter)	0.82 kg	5.	Triethylamine (TEA)	0.30 kg	6.	Ethyl Acetate	0.157 kg	7.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
Cefixime Trihydrate	1 Kg.	1.	7-Amino 3-Vinyl Cephalosporanic acid (AVCA)	0.582 kgA																											
		2.	Acticarbon (TEA)	0.100 kg																											
		3.	Acetone	2.528 kg																											
		4.	2-Mercaptobenzothiazoyl-(Z)-2-(2-aminothiazole-4-yl)-2-(methoxycarbonylmethoxyimino acetate (MICA Easter)	0.82 kg																											
		5.	Triethylamine (TEA)	0.30 kg																											
		6.	Ethyl Acetate	0.157 kg																											
		7.	Methylene Chloride	4.818 kg																											

26	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337	Defer

			24.06.2009	Date:13.07.2010
	Decision :Committee decided to call the firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.			
27	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:13.07.2010
	Decision : Committee decided to call the firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.			
28	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:03.08.2010
	Decision :Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			
29	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	Defer Date:06.07.2010
	Decision :Committee decided to defer case for 06.07.2010 for comments of Department Pharmaceuticals			
30	Case No.:29/2/82-ALC4/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/01263/AM10/	RLA File :03/95/040/00204/AM10/	Lic.No/Date:0310530294 23.07.2009	Defer Date:03.08.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			
31	Case No.:4/19/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00382/AM10/	RLA File :03/94/040/00307/AM10/	Lic.No/Date:0310531016 28.07.2009	Defer Date:06.07.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			
32	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred

HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:03.08.2010
Decision : Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			

33

Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra Methyl Bisphenol F	1 Kg.	1.	Phenol	0.986 kg
		2.	Methanol	0.794 kg
		3.	Paraformaldehyde	0.140 kg
RA concerned may take further necessary action as per above decision of NC.				

34

Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/394/2009-PI (Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flupirtine Maleate	1 kg	1.	2,6-Dichloro Pyridine	1.454 kg
		2.	Methanol	1.83 kg
		3.	Iso Propyl Alcohol	9.55 jg
		4.	4-Fluoro Benzyl Amine	0.622 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223	Defer

		01.09.2009	Date:06.07.2010
Decision :Committee decided to defer case for 06.07.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:13.07.2010
	Decision :Committee decided to call for the firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.			

37	Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009	Defer Date:03.08.2010
	Decision :Committee decided to defer case for 03.08.2010 for comments of Department of Pharmaceuticals.			

38	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	Defer Date:03.08.2010
	Decision :Committee decided to forward a copy of application to Shri A.K. Agarwal, Jt. IA, Department of C&PC for their comments. Accordingly, case was deferred for 03.08.2010.			

39

Case No.:7/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00577/AM10/	RLA File :07/24/040/00229/AM10/	Lic.No/Date:0710067286 30.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/372/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flurazepam Mono Hcl	1 kg	1.	2-Amino-5-Chloro-2-Fluro Benzophenone	1.795 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:8/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2010	Status:Case
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		08.06.2010	Approved	
HQ File :01/82/050/00578/AM10/	RLA File :07/24/040/00230/AM10/	Lic.No/Date:0710067287 30.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/372/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flunitrazepam	1 kg	1.	2-Amino-2-Fluro-5-Nitro Benzophenone	2.18 kg
RA concerned may take further necessary action as per above decision of NC.				

41

Case No.:24/29/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00594/AM10/	RLA File :09/24/040/00247/AM10/	Lic.No/Date:0910039458 05.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/271/2009-PI (Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pregabalin	1 kg	1.	R-(-)-3-Carbamolymethyl-5-methyl-hexanoic Acid	2.94 kg
RA concerned may take further necessary action as per above decision of NC.				

42

Case No.:18/6/82-ALC4/2010	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00165/AM11/	RLA File :34/24/040/00102/AM10/	Lic.No/Date:3410025277 06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2010-Ch.II dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Butyrate	1 Kg.	1.	Butyric Acid	0.788 kg
RA concerned may take further necessary action as per above decision of NC.				

46

Case No.:16/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00644/AM10/	RLA File :09/24/040/00222/AM10/	Lic.No/Date:0910039762 29.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/394/2009-PI (Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Baclofen	1 Kg.	1.	3-(4-Chloro Phenyl)-Glutaric Acid Monoamide	1.68 kg
		2.	Acetone	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:13.07.2010
	Decision :Committee decided to call the firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.			

48

Case No.:12/38/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved	
HQ File :01/82/050/00785/AM10/	RLA File :03/94/040/00711/AM10/	Lic.No/Date:0310548835 03.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI-(Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paclitaxel	1 gm	1.	10-Deacety Baccatin	1.50gm
		2.	Pyridine	0.87 gm
		3.	Trithyl Silyl Chloride	1.67 gm
		4.	(3R,4S)-3-Triethylsilanyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone	1.12 gm
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:5/39/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00808/AM10/	RLA File :05/23/040/00118/AM10/	Lic.No/Date:0510254470 14.12.2009	Defer Date:03.08.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of Pharmaceuticals.			

51	Case No.:3/10/82-ALC4/2010	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00356/AM11/	RLA File :08/24/040/00321/AM10/	Lic.No/Date:0810088583 27.04.2010	Defer Date:03.08.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

	HDPE Round Bottle		packing policy	packing policy	packing policy	packing policy
6.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
7.	150 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
8.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
9.	60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
10.	33 MM WHITE PP SCRC with Pulp Liner	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
11.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

53	Case No.:2/10/82-ALC4/2010		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:10/82-ALC4/2010 08.06.2010		Status:Case Approved		
	HQ File :01/82/050/00355/AM11/		RLA File :08/24/040/00054/AM11/		Lic.No/Date:0810089022 17.05.2010				
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/287/2009-PI-(Norms) dated 03.06.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.								
	Export Product		Export Qty.		Sl.No.		import items		Quantity allowed

Tamsulosin Hcl 0.4 mg Capsule	1 No.	1.	Tamsulosin Hydrochloride	0.408 mg
		2.	Methacrylic Acid Copolymer Dispersion NF	170.012 mg
		3.	Microcrystalline Cellulose (Acicel PH 102)	233 mg
		4.	Import items at Sl. No.4 to 10	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:4/10/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00357/AM11/	RLA File :08/24/040/00036/AM11/	Lic.No/Date:0810089052 18.05.2010	Defer Date:03.08.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:5/10/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Approved
	HQ File :01/82/050/00358/AM11/	RLA File :08/24/040/00050/AM11/	Lic.No/Date:0810089053 18.05.2010	

Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2007-PI-III dated 14.08.2007 alongwith enclosures and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzonatate 100 mg Capsules	1 Million	1.	Benzonate	102 kg
		2.	Gelatin NF	168 kg
		3.	Glycerin USP	24 kg
		4.	Noncrystallizing Sorbitol Solution NF	72 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
Benzonatate 200 mg Capsules	1 million	1.	Benzonate	204 kg
		2.	Gelatin NF	231 kg
		3.	Glycerin USP	33 kg
		4.	Noncrystallizing Sorbitol Solution NF	99 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE	As per packing policy

			Round Bottle	
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:6/10/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00359/AM11/	RLA File :09/24/040/00057/AM11/	Lic.No/Date:0910042100 20.05.2010	Defer Date:03.08.2010
	Decision : Committee decided to defer case for 03.08.2010 for comments of Department of Pharmaceuticals.			

57	Case No.:7/10/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00360/AM11/	RLA File :09/24/040/00063/AM11/	Lic.No/Date:0910042101 20.05.2010	Defer Date:13.07.2010
	Decision :Committee decided to call for the firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.			

58	Case No.:8/10/82-ALC4/2010	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:10/82-ALC4/2010 08.06.2010	Status:Case Deferred
	HQ File :01/82/050/00361/AM11/	RLA File :05/24/040/00065/AM11/	Lic.No/Date:0510264635 20.05.2010	Defer Date:03.08.2010
	Decision :Committee decided to call from firm the Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 03.08.2010.			